

O.W. No. Adm/B-23/ 3573 of 2020
District Court, Solapur
Date : 21/07/2020

- Read :
- 1) Standard Operating Procedure (SOP), dated 03.06.2020 approved by the Hon'ble High Court, Bombay.
 - 2) The Hon'ble High Court, Bombay Circular dated 16.06.2020 regarding modifications in SOP dated 03.06.2020.
 - 3) District Court, Solapur Order No. Adm/B-23/3143/2020 dated 05.06.2020 regarding Two shifts regular functioning of the Courts falling in Table B.
 - 4) Letter No.369/2020 dated 20.07.2020 received from Civil Judge, Junior Division, Akkalkot
 - 5) This office letter No. Adm/B-23/3571/2020 dated 20/07/2020
 - 6) Hon'ble High Court letter No.Insp-I/20720/1/2020 dated 20th July, 2020

Civil Judge, Jr.Dn., Akkalkot vide letter at Sr.No.4 under reference has stated that, after the commencement of unlock, there is hike in the number of patients of COVID-19 at Akkalkot city and surrounding villages. One of the staff members was found infected with COVID-19(SARI). Akkalkot city is falling in containment zone/red zone and Courts at Akkalkot are falling in Table A. Advocates Bar Association, Akkalkot has also requested that functioning of the Courts should be in one shift.

Accordingly, the undersigned vide letter at Sr. No.5 under reference had sought necessary instructions from the Hon'ble High Court, Bombay. Vide letter at Sr. No.6 under reference, it is informed

to the undersigned that the request regarding switching over the court functioning at Akkalkot, District Solapur, from two shifts to one shift and to take up only urgent cases, has been approved by the Hon'ble the Administrative Committee of the High Court.

In view of the above, the undersigned is pleased to pass the following order w.e.f. 21/07/2020 till further orders unless otherwise directed.

ORDER

1) For the Courts functioning at Akkalkot, the Court working shall be in one shift of minimum three hours with half an hour before and after to be devoted for administrative work with 15% presence of the staff on rotation. Such Courts shall take up urgent matters only as was in place prior to the SOP dated June 3, 2020 being made applicable. Principal Judge/ Head of the establishment at Akkalkot shall decide as to the duration and time of Court working.

2) The SOP dated 03/06/2020 issued by the Hon'ble High Court Bombay as applicable to the Courts falling in table 'A' as modified by the SOP dated 16/06/2020 shall be applicable to all the Courts functioning at Akkalkot.

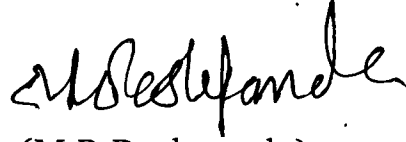
3) In respect of the same, the Principal Judge/Head of the establishment at Akkalkot is directed to submit his report regarding arrangement made by him for taking up the urgent matters.

4) This Order be published on official website of District Court, Solapur i.e. <https://districts.ecourts.gov.in/solapur>.

5) For any clarification or query, contact Registrar, District Court, Solapur.

Compliance made in pursuance of the above order be

submitted to the undersigned.



District Court, Solapur

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(M.R.Deshpande)

Date : 21/07/2020

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Principal District Judge, Solapur



Copy respectfully forwarded for information to :

The Hon'ble Registrar General,
High Court of Judicature at Bombay,
Bombay



District Court, Solapur

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(M.R.Deshpande)

Date : 21/07/2020

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Principal District Judge, Solapur

Copy forwarded for information and necessary action to :

1. All the Hon'ble Judicial Officers working at Akkalkot District Solapur (through e-mail)
2. All Courts at Akkalkot, District Solapur (through e-mail)
(The Principal Judicial Officer at Akkalkot Headquarter is hereby requested to make arrangement for publication of this Order on Notice Board of his Office and to hand over the copy of the same to the President of Advocate Bar Association at Akkalkot. So also, bring this order to the notice of all his colleague Judicial Officers and staff members working at his establishment.)

By Order


Registrar 21.07

District Court, Solapur